

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s MAA ANANDAMOYEE HINGHAR PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s MAA ANANDAMOYEE HINGHAR PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/07/2013
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900WB2013PTC195421
5.	Address of the registered office and principal office (if any) of corporate debtor	Vill. : Lakshmanpur (Ansh) P.O.:Lakshmanpur (Ansh) Dist. Hooghly West Bengal PIN - 712404
6.	Insolvency commencement date in respect of corporate debtor	03/10/2019
7.	Estimated date of closure of insolvency resolution process	31/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Asutosh Debata IBBI/IPA-003/IP-N000151/2018-19/11878
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. N-4/232, IRC Village, Id Market, Nayapalli, Bhubneshwar-751015, Odisha e-mail- cma.asutosh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. N-4/232, IRC Village, Id Market, Nayapalli, Bhubneshwar-751015, Odisha e-mail- cma.asutosh@gmail.com
11.	Last date for submission of claims	17/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in/downloadform.html Physical Address:As Stated in No. 10

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the M/s Maa Anandamoyee Himghar Private Limited on 03/10/2019.

Asutosh


The creditors of **M/s Maa Anandamoyee Himghar Private Limited**, are hereby called upon to submit their claims with proof on or before 17/10/2019, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 04/10/2019,
Place : Bhubaneswar



Asutosh Debata
Interim Resolution Professional
Registration No: IBBI/IPA-003/IP-N000151/2018-19/11878